

Civ DJ 909/19
Harpreet Kaur Vs. Harmeet Kaur and Ors.

Through Cisco Webex Video Conferencing

04.08.2020 (1.00 p.m. to 1.07 p.m.)

File was taken up on 31.07.2020 on an application under Section 151 CPC alongwith application for referring the matter to Mediation Cell, THC, Delhi.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff in person.

Sh.Kamal Sharma, Id.counsel for plaintiff.

(Mobile No. : 9818269863)

(Email ID: kamalkmc82@gmail.com)

Defendants in person.

Sh.Arjun Singh Khurana, Id.counsel for
defendants no.1,3,5 and 6.

(Mobile No.:9899498684)

(Email ID: arjuns198818@gmail.com)

Both parties have filed an application through email for referring the matter to Mediation Centre, THC, Delhi to explore the possibility of settlement.

Ld.counsel for plaintiff is directed to file hard copy of application under Section 151 CPC with affidavit alongwith application under Section 89(1)(d) read with Section 151 CPC and application under Order 23 Rule 3 read with Section 151 CPC within 15 days from the reopening of courts.

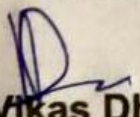
Today, I have also inquired from both parties and they are willing to explore the possibility of settlement through the process of Mediation and have also given oral consent in support of their application.

In the facts, both parties are referred to Mediation Centre, THC, Delhi. Signatures on the Mediation Referral Order is dispensed with and reader of this court is directed to fill up the Mediation Referral Form by giving particulars of plaintiff and defendants no.1,3,5 and 6 alongwith their mobile numbers and the said Form be sent to the Mediation Centre, THC, Delhi.



It is apprised to both parties that Mediation Centre, THC, Delhi will themselves contact the parties regarding mediation proceedings on their respective mobile numbers.

Put up on **17.08.2020** for report regarding **settlement.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Ex.174/20

M/s.Rajasthan Steel Corporation Vs. Irshad Khan

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock period is not on record.

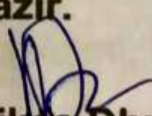
04.08.2020 (11.57 a.m. to 11.58 a.m.)

Pr: Sh.Rajiv Garg, Id.counsel for the DH.

(Mobile No. 9310011459)

Report of Nazir not received.

Put up on 09.10.2020 for report of Nazir.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ 23/20
Harish Garg Vs. Mrs.Madhu and Ors.

Through Cisco Webex Video Conferencing

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

04.08.2020 9 (11.18 p.m. to 11.20 p.m.)

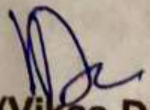
Pr: Sh.Raju Gupta, Id.counsel for plaintiff.

(Mobile No.9871980090, 9891980090)

(Email ID: rajuguptaadvocate@gmail.com)

Process not received back.

Now, issue fresh summons to defendants through Nazarat Branch, West, THC, Delhi subject to plaintiff providing email ID/whatsapp number of defendants for 07.10.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc.DJ 160/2020
Harjinder Singh Vs. Narender Kumar Jain

04.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock period is not on record.
Misc.application be checked and registered.


Pr: None for applicant.

(Mobile No of applicant: 9871558876)

(Email ID of counsel Sh.Alamine: 8826112034)

Despite several attempts, applicant could not be linked through Video Conferencing due to technical problem and on contacting Id.counsel for applicant, his phone was out of coverage.

In the facts, put up on **06.08.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ 12870/16
CIS BIO International Vs. RSL Labinstruments Inc.

Through Cisco Webex Video Conferencing

04.08.2020 (12.07 p.m. to 12.14 p.m.)


Pr: Sh.Binay Shanker Tiwary, Ld.counsel for
plaintiff.

(M.No. 9971132266, Email ID:
binay.s.tiwari@gmail.com)

Defendants exparte.

Clarification sought. Remaining arguments
heard.

**Put up tomorrow i.e. 05.08.2020 at 4.00
p.m. for judgment.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ 258/20
Mahant Ranveer Nath Vs. Vikas and another

Through Cisco Webex Video Conferencing

04.08.2020 (11.30 a.m. to 11.52 a.m.)

Pr: **Sh.Rakesh Walia, Ld.counsel for plaintiff.**

(Mobile No.:9811037999)

(Email ID :ashuwalia9899@gmail.com)

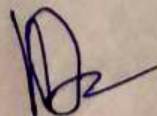
**Sh.Mahesh Kumar Patel, Ld.counsel for
defendant no.1.**

(Mobile No. 9881937302)

(Email Id: maheshpatel@gmail.com)

Written statement has been received on court email ID through email of defendant no.1 and has been put before the undersigned through email and plaintiff confirms regarding receipt of copy of same.

Ld.counsel for defendant no.1 is directed to file hard copy of written statement within 15 days from the reopening of courts.

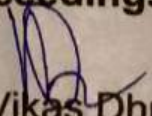


Part arguments heard today on the pending injunction application. During the course of arguments, it came on record that apart from defendant no.1, his wife is also a co-owner of the suit property and she has not been made a party in the present case and even valuation of suit property is not a proper valuation as per documents filed on record by defendant no.1.

Further, plaintiff has also not clarified in prayer clause of the plaint as to for which documents, he is seeking declaration to get them cancelled.

During the course of arguments, Id.counsel for plaintiff has sought an adjournment to take appropriate steps for impleadment of wife of defendant no.1, to correct the valuation and to amend the plaint to incorporate the specific relief with regard to documents for which declaration is being sought.

Put up on 21.08.2020 for further proceedings.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ 10311/16
Vichittar Singh Vs. Satbir Singh

Through Cisco Webex Video Conferencing

04.08.2020 (12.42 p.m. to 12.45 p.m.)

File was taken up on 31.07.2020 on an application for early hearing. Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Hemant Kumar, Ld.counsel for applicant/defendant.

(Mobile number: 9953740810)

(Email ID: contact@chambershk.in)

This is an application for early hearing.

Ld.counsel for applicant/defendant is directed to file hard copy of the said application within 15 days from the re-opening of courts.


Reader of this court has informed the undersigned that the next date of hearing in this case is 18.08.2020.



At this stage, Ld.counsel for applicant/defendant has submitted that he was wrongly informed regarding the next date of hearing in September, 2020 and he has also confirmed the next date of hearing as 18.08.2020 and has submitted that he does not require any early hearing. Accordingly, he has made a prayer that he be allowed to withdraw the said application.

In the light of submission made by Ld.counsel for applicant/defendant, **the application of applicant/defendant for early hearing is dismissed as withdrawn. Accordingly, application for early hearing stands disposed of.**

Put up on the date already fixed i.e. 18.08.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi